

Shri S. K. Patil: We have been watching these quotas for the last four or five years. The quotas that have been given just now are really the quotas that have been continued for a long time, and in case of emergency if a little more sugar is required by any particular State we give that also. We have received no such request from the Government of Rajasthan.

(ii) **OUTCOME OF VISIT OF THE MINISTER OF STEEL AND HEAVY INDUSTRIES TO AUSTRIA AND WEST GERMANY**

Shri D. D. Mantri (Bihar): Sir, I call the attention of the Minister of Steel and Heavy Industries to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The outcome of his recent visit to Austria and West Germany."

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): A statement, giving all the details, is laid on the Table of the House [Placed in Library, See No. LT-1314/63].

12.06 hrs.

PAPERS LAID ON THE TABLE

COMMERCIAL VEHICLES (DISTRIBUTION AND SALE) CONTROL ORDER, 1963

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): Sir, I beg to lay on the Table a copy of the Commercial Vehicles (Distribution and Sale) Control Order, 1963 published in Notification No. S.O. 1274, dated the 1st May, 1963, issued under Section 18G of the Industries (Development and Regulation) Act, 1951. [Placed in Library, see No. LT-1300/63.]

COTTON CONTROL (AMENDMENT) ORDER AND NOTIFICATION NO. S.O. 1205 UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

The Minister of Industries in the Ministry of Commerce and Industry

(**Shri Kanungo**): On behalf of Shri Manubhai Shah I beg to lay on the Table a copy each of the following Notifications:—

- (i) The Cotton Control (Amendment) Order, 1963 published in Notification No. G.S.R. 656 dated the 20th April, 1963, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, see No. LT-1301/63.]
- (ii) Notification No. S.O. 1205, dated the 27th April, 1963 issued under section 15 of the Industries (Development and Regulation) Act, 1951. [Placed in Library, see No. LT-1302/63.]

DEFENCE OF INDIA (FIFTH AMENDMENT) RULES AND STATISTICAL INFORMATION RELATING TO THE WORKING OF PREVENTIVE DETENTION ACT

The Minister of State in the Ministry of Home Affairs (Shri Hajranavis): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) The Defence of India (Fifth Amendment) Rules, 1963 published in Notification No. G.S.R. 740, dated the 26th April, 1963, under section 41 of the Defence of India Act, 1962. [Placed in Library, see No. LT-1303/63.]
- (ii) Statistical Information regarding the working of the Preventive Detention Act, 1950, during the period 30th September, 1961 to 30th September, 1962. [Placed in Library, see No. LT-1304/63.]

NOTIFICATION UNDER THE EXTRADITION ACT

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): I beg to lay on the

[Shrimati Lakshmi Menon]

Table a copy of Notification No. G.S.R. 325, dated the 22nd February, 1963, under section 35 of the Extradition Act, 1962. [Placed in Library, see No. LT-1305/63.]

APPOINTMENT OF CENTRAL WAGE BOARDS FOR IRON ORE MINING INDUSTRY AND LIMESTONE AND DOLOMITE MINING INDUSTRIES

The Deputy Minister in the Ministry of Labour and Employment (Shri E. K. Malviya): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) Government Resolution No. W.B.-2(1)/62(1), dated the 3rd May, 1963 regarding appointment of a Central Wage Board for the Iron Ore Mining Industry. [Placed in Library, see No. LT-1306/63.]
- (ii) Government Resolution No. W.B.-2(1)/62(1), dated the 3rd May, 1963, regarding appointment of a Central Wage Board for the Iron Ore Mining Industry.
[Placed in Library, see No. LT-1307/63.]

12.8 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINUTES

Shri S. V. Krishnamoorthy Rao (Shimoga): Sir, I beg to lay on the Table the Minutes of the Sittings (13th to 21st) of the Committee on Private Members' Bills and Resolutions held during the current session.

12.8 hrs.

COMMITTEE ON PETITIONS
MINUTES

Shri Thirumala Rao (Kakinada) Sir, I beg to lay on the Table the Minutes of the Sittings (5th and 6th) of the Committee on Petitions held during the current session.

12:08½ hrs.

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I lay on the Table the Finance Bill, 1963 passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 29th April, 1963.

12.08½ hrs.

COMMITTEE ON ABSENCE
OF MEMBERS

FIFTH REPORT

Shri Khadilkar (Khed): Sir, I beg to present the Fifth Report of the Committee on Absence of Members from the Sittings of the House.

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Speaker, with regard to this, as the session is coming to a close, will you take the pleasure of the House, under rule 327, before the House adjourns? Because, usually, it takes some time, a week or so. Will it be put for tomorrow to ascertain the pleasure of the House?

Mr. Speaker: I will see if it is possible.

12.09 hrs.

PUBLIC ACCOUNTS COMMITTEE
TWELFTH REPORT

Shri Tyagi (Dehra Dun): Sir, I beg to present the Twelfth Report of Public Accounts Committee on Action taken by Government on the Outstanding Recommendations of the Committee contained in their 34th, 37th and 42nd Report (Second Lok Sabha) relating to Civil Accounts.